GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA

UNSTARRED QUESTION NO.2935 TO BE ANSWERED ON 17th MARCH, 2023

REGULATION ON FOOD BUSINESS OPERATORS

2935. SHRIMATI SUNITA DUGGAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the FSSAI has issued any directions to Food Business Operators (FBOs) for displaying health advisory clearly on packed food items and if so, the details thereof;
- (b) whether FSSAI has taken any steps/measures/ sanctions for compliance of the same in regards to FBOs and if so, the details thereof;
- (c) whether FSSAI has decided to de-notify the in-house food testing laboratories of FBOs and if so, the reasons therefor;
- (d) whether de-recognition and de-notification of in-house testing laboratories of FBOs were based on some survey/inspection report and if so, the details thereof; and
- (e) whether there are sufficient NABL accredited Food Testing Labs in the country and if so, the details thereof, State/UT-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) & (b) Food Safety and Standards Authority of India (FSSAI) has notified draft Food Safety and Standards (Labelling and Display) Amendment Regulations, 2022 in September, 2022. These amendment regulations propose front-of- pack labelling of packaged foods with an Indian Nutrition Rating (INR).

(c) & (d) FSSAI vide order dated 14.02.2023 has decided that in-house testing laboratories of any FBO shall not be notified by FSSAI because of reasons like conflict of interest, location of such labs within manufacturing area of FBO, presence of Directors of FBO in the

constitution of Board of Management and difficulty in regular monitoring and verification of minor details of the in-house laboratory.

The decision of de-recognition or de-notification of in-house testing laboratories of FBOs are based on consensus of the Central Advisory Committee (CAC), which is established by Food Authority as per section 11 of Food Safety and Standards Act 2006.

(e): There are 253 National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited labs which are notified by FSSAI under FSS Act. State/UT wise status of such labs is at Annexure.

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ANNEXURE

S. No	State/UT	Food Testing labs notified under Section 43(1) of FSS Act, 2006			Referral Laboratories
		Government Private		notified under	
		State Lab	Lab under	Lab	Section
			other		43(2) of FSS
			Institutions		Act, 2006
1	Andaman & Nicobar Islands	-	-	-	-
2	Andhra Pradesh	-	1	5	1
3	Arunachal Pradesh	-	-	-	-
4	Assam	1	-	-	-
5	Bihar	1	1	-	-
6	Chandigarh	-	-	-	-
7	Chhattisgarh	1	-	-	-
8	Dadar& Nagar Haveli and	-	-	1	-
	Daman & Diu				<u> </u>
9	GNCT of Delhi	1	1	17	-
10	Goa	1	-	1	-
11	Gujarat	6	2	9	1
12	Haryana	2	1	17	2
13	Himachal Pradesh	1	-	1	-
14	Jammu & Kashmir	2	-	-	-
15	Jharkhand	1	-	1	-
16	Karnataka	2	-	16	2
17	Kerala	3	6	6	2
18	Ladakh	-	-	-	-
19	Lakshadweep	-	-	-	-
20	Madhya Pradesh	1	-	6	-
21	Maharashtra	4	2	25	4
22	Manipur	1	-	-	-
23	Meghalaya	1	-	-	-
24	Mizoram	-	-	-	-
25	Nagaland	1	-	-	-
26	Odisha	1	-	1	
27	Puducherry	-	-	-	-
28	Punjab	1	1	2	1
29	Rajasthan	9	1	5	-
30	Sikkim Tamil Nadu	-	-	-	- 2
31	Tamil Nadu	6	2	15	3
32	Telangana	1	-	8	3
33	Tripura	1	1	-	-
34	Uttar Pradesh	5	4	5	2
35	Uttarakhand	1	-	1	-
36	West Bengal	2	5	4	1
	Total	57	28	146	22

State-wise number of Food Testing Laboratories notified under FSS Act